IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26. **C.P. (IB)/116(MB)2024**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.03.2024**

NAME OF THE PARTIES: Reliance Commercial Finance Limited
Vs
Medybiz Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Mr. Sarthy, Ld. Counsel for the Financial Creditor present. None for the Respondent.
2. Registry is directed to issue Court Notice to the Respondent clearly indicating the next date of hearing. Respondent is directed to file its reply within a period of fifteen days after receipt of court notice and file proof of service.
3. List this matter for hearing on **30.04.2024.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR